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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1095 of 1990

New Delhi the 28th day of November 1994

Hon'ble Mr. J.P.Sharma, Member(J)

Hon'ble Mr. S.R.Adige, Member(A)

Shri S.K.Malhotra
Assistant Executive Engineer
S.O. - III(Design)
Engineer-in-Chief's Branch
Army Headquarters
DHQ PO New Delhi-110 011.

Resident of 19-C, DDA Flats
Motia Khan, New Delhi-55

(Through Shri K.L.Bhandula, advocate)

....Applicant

Versus

1. Union of India through the Secretary to
the Govt. of India,
Ministry of Defence, South Block
New Delhi.
2. The Engineer-in-Chief
Army Headquarters
DHQ PO New Delhi-11.
3. The Chief Administrative Officer
DHQ PO New Delhi, Ministry of Defence. . . . Respondents
(By advocate, none)

JUDGEMENT (oral)

Hon'ble Mr. J.P.Sharma, Member(J)

1. The learned counsel for the applicant Shri K.L.Bhandula states that he has no instructions from the clients though he has tried to contact them a number of times.
2. The applicant was Assistant Executive Engineer in the Military Engineering Service under the Engineer-in-Chief, Army Headquarters, New Delhi. He has assailed an order of penalty by which reduction of pay by 4 stages for a period of 4 years was imposed upon him with the directions that the charged officer will not earn increments of pay

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during the period of such reduction and reduction will have an effect of postponing future increments of pay. He has, therefore, prayed for grant of relief for quashing the order of punishment without all consequential benefits of promotions etc. Shri M.L.Verma who represents the respondents opposed the grant of relief.

3. Since counsel for the applicant has no instructions from the respondents, we dismiss this application in default in non-prosecution, leaving the parties to bear their own costs.

Arif Ali
(S. R. ADIE)
MEMBER(A)

J. P. Sharma
(J. P. SHARMA)
(MEMBER(J))